

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**(IB)-1089(ND)/2018**

**IN THE MATTER OF:**  
**M/s. TUF Metallurgical**

**...PETITIONER**

**Vs.**

**M/s Albus India**

**...RESPONDENT**

**Section**  
**Under Section 7 of IBC**

**Order delivered on 31.07.2019**

**Coram:**

**Shri. P.S.N. Prasad,  
Hon'ble Member (Judicial)  
Dr. V.K. Subburaj,  
Hon'ble Member (Technical)**

**Present for the applicant:** Dr. M.K. Pandey, Advocate  
**Present for the respondent:** Mr. Satvik Varma, Mr. Tanveer Oberoi,  
Mr. Vidhan Vyas, Mr. Akshat Bajpai,  
Ms. Gauri P. Desai and Ms. Harshita Dhingra,  
Advocates

**ORDER**

The counsel for the corporate-debtor submits that Mr. Gaurav Aggarwal, director of the corporate-debtor is present before the Court, he and his counsel both have affirmed the Court that the Director will go to Visag/Visakhapatnam on Saturday and report back the development to the Tribunal. The Corporate-debtor and his counsel has also advised to extend full co-operation with R.P. in this matter.

(Annu)

At the request of the applicant two weeks' time is granted to amend the application and the amended application may be served in advance to all the respondents within one week's time. Matter is posted on 23<sup>rd</sup> August, 2019.

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**(V.K. Subburaj)**  
**Member (T)**

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**(P.S.N. Prasad)**  
**Member (J)**